

for remaining absent from all meetings of the House during the current session?

(No motion. Member dissented)

MR. CHAIRMAN : Permission to reinstate absent member granted, v

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION BILL, 1971

SECRETARY R.Y. : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Appropriation Bill, 1971, as passed by Lok Sabha at its sitting held on the 25th March, 1971.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India.

Bill on the Table.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend article 368)

SHRI BHUPESH GUPTA (West Bengal) : Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA : Sir, I introduce the Bill.

THE NATIONALISATION OF FOREIGN BANKS BILL, 1971

SHRI ARJUN ARORA (Uttar Pradesh): Sir, I move for leave to introduce a Bill to

nationalise the Foreign Banks operating within the territory of India.

The question was put and the motion was adopted.

SHRI NIREN GHOSH : Before he introduces the Bill, may I know whether the Bill provides that no compensation would be paid?

MR. CHAIRMAN : The Bill was circulated.

SHRI ARJUN ARORA : The Bill provides that,

Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend article 368)

SHRI BHUPESH GUPTA (West Bengal) : I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA : I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend articles 2A and 217).

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA : Sir, I introduce the Bill.

These are all according to the mandate of the people in the elections.